

**GOVERNMENT OF INDIA
COMMUNICATIONS
LOK SABHA**

UNSTARRED QUESTION NO:552
ANSWERED ON:21.11.2001
SATELLITE BASED INTRNATIONAL PERSONAL MOBILE SERVICE
RAVINDRA KUMAR PANDEY

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have decided to give licences in the country for Satellite Based International Personal Mobile Communication Service; and

(b) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI TAPAN SIKDAR)

(a) & (b): Yes, Sir. The Government have announced Policy for grant of licences for Global Mobile Personal Communication by Satellite (GMPCS) Service on 2nd November, 2001. The Salient features of the Policy are given in the Annexure.

Annexure

Salient features of the Policy for grant of Licences for Global Mobile Personal Communication by Satellite (GMPCS) Service.

1. The licences for operation of GMPCS Service in India shall be issued on non-exclusive basis subject to clearance of each proposal from security angle.
2. The licence shall be issued for a period of 20 years and further extendable by 10 years.
3. The applicant has to be an Indian registered company. Total foreign equity in the company shall not exceed 49% at any time during the entire licence period.
4. Gateway Earth Station along with control and monitoring facility for all the licensed systems shall be located in India. From the security point of view, the operation and maintenance of the Gateways shall be with the Authority/ Organization designated by the Government. GMPCS operators will provide monitoring facilities and security features as desired by security agencies.
5. The Licensee Company will be required to pay one time Entry Fee of Rs. one crore and furnish a financial bank guarantee of equal amount, prior to signing of the licence agreement. In addition to the Entry fee, the Licensee shall also pay License fee @ 10% of 'Adjusted Gross Revenue' .
6. Network connectivity and interconnection between various networks shall be mutually negotiated and finalized between service providers subject to any regulation issued from time to time by TRAI (Telecom Regulatory Authority of India) under TRAI Act, 1997 as amended from time to time.
7. The proposal for GMPCS licence is to be submitted in a prescribed Application form. The terms and conditions of licence agreement and Application Form for the service is available from Department of Telecom (DoT) or can be downloaded from DOT Web site: www.dotindia.com